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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI.

O.A.No.687 of 1994

New Delhi, this the 6th day of April, 1994.

Hon'ble Mr B.N.Dhoundiyal, Member(A)

Shri Shashi Ram, r/o Qr.No.R.1/2, P C
Andrew Ganj,
New Delhi. Applicant
(through Mr J.P.Vergheese, Advocate).

vs.

1. Govt. of NCT of Delhi
through its Chief Secretary
Secretariat,
Shyam Nath Marg,
Alipore Road,
Delhi.
2. The Commissioner of Police
Police HQs,
I.P.Estate
New Delhi Respondents.

ORDER (ORAL)

(By Hon'ble Mr B.N.Dhoundiyal, Member(A)

The applicant, in this case, a Police Constable, was dismissed from service after holding a departmental inquiry. He came to this Tribunal by means of O.A.No.2438/88. This O.A. was dismissed by this Tribunal on 18.8.1993. Thereafter, he filed an S.L.P. in the Supreme Court on 15.11.1993.

2. The learned counsel for the applicant has pleaded that issue of show-cause notice for eviction dated 24.3.1993 gives him a fresh cause of action and hence this O.A.

3. Having gone through the judgment of this Tribunal dated 18.8.1993, I hold that this matter cannot again be raised in this Tribunal. However, the learned counsel for the applicant pleads that the applicant should be given atleast

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due hearing. I have no doubt that no action of eviction will be taken by the Commissioner of Police, Delhi without giving a proper hearing to the applicant.

The O.A. is dismissed with the above observations. Out today.

B.N.Dhundiyal
(B.N.Dhundiyal)

/sds/

Member(A).